

CENTRAL ADMINISTRATIVE TRIBUNAL

JAIPUR BENCH, JAIPUR

ORDER SHEET

ORDERS OF THE TRIBUNAL

Date: 16.8.2016

OA No. 291/00649/2016

Mr. P.N.Jatti, Counsel for the applicant.

Matter relates to services of the applicant in the department of Posts as casual labour.

Heard.

Counsel for the applicant submits that the applicant who is a casual labour in Hindaun Post Office has been working there from 1.6.2015 and he was duly marking his attendance in the attendance register (Ann.A/3). But from August, 2016 he has not been allowed to mark his presence in the Register without any reason. In this regard counsel for the applicant submits that the applicant has served the respondents in a most satisfactory manner and there is no valid basis not allowing him to mark his presence from August, 2016. In this regard he has filed a representation to the Superintendent, Post Offices, Sawai Madhopur i.e. respondent No.3 and to Post Master, Hindaun Post Office i.e. respondent No.4 on 2.8.2016 (Ann.A/1 and Ann.A/2 respectively) but his representation is yet to be



decided. Counsel for the applicant prays that direction may be issued to the respondent No.3 and 4 to decide the representation and status quo to be maintained till then.

Considered the aforesaid contentions and perused the record. In view of submissions made by the counsel for applicant, it is deemed appropriate to dispose of this OA at the admission stage itself with certain directions. Therefore, without going into the merit of the case lest it prejudice the case of either side, it is deemed proper to direct the respondents No.3 and 4 (whoever be the competent authority amongst them) to decide the representation Ann.A/1 / Ann.A/2, both being identically worded, at the earliest and preferably within one month from the date of receipt of the copy of this order and till the decision on the same, status quo as on date may be maintained with regard to the position of the applicant.

The applicant is also directed to submit a copy of this order to respondent No.3 and 4 within a week from receipt of this order.

In view of the limited relief being granted, the requirement of issuing notices to respondents is dispensed with. The OA is disposed of as above with no order as to costs.


(Meenakshi Hooja)
Member (A)

Adm/